

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising Powers of Bar Council under Section 58 of the Advocates Act, 1961)

Notification No. 3

Dated 08/4/2019

Subject: Transfer of Advocate License.

In pursuance of Bar Council of India Resolution No.1-F/2018 (Transfer) dated 22.08.2018, Shri Ghulam Mohi Ud Din, Advocate S/O Shri Ghulam Jillani R/O Hotel Leh Castle Old Road, Leh Ladakh, (J&K) upon transfer of his enrolment from Bar Council of Punjab & Haryana is brought on the roll of Jammu and Kashmir Bar Council.

By Order.

(Sanjay Dham) 2019
Registrar General

No. 493-500/LP

Dated 08/4/2019

Copy forwarded to the:-

1. Principal District & Sessions Judge, Leh.
2. Secretary Bar Council of India, New Delhi for information and necessary action.
3. Manager Govt. Press, Jammu for publication in the next issue of Government Gazettee.
- 4-5. President Bar Association, J&K High Court, Jammu/Srinagar.
6. President District Bar Association, Leh.
7. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
8. Shri Ghulam Mohi Ud Din, Advocate S/O Shri Ghulam Jillani R/O Hotel LEH Castle, Old Road, LEH Ladakh (J&K).

Registrar General
5/4/19